

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
23039-23040/2014

(Arising out of impugned final judgment and order dated 15/04/2013 in SA No. 381/1997 and order dated 20/01/2014 in CMRA No. 326794/2013 in SA No. 381/1997 passed by the High Court of Judicature at Allahabad)

MADHO PRASAD MISHRA (D) TH. LRS & ANR

Petitioner(s)

VERSUS

MAHABIR PRASAD MISHRA
(With office report)

Respondent(s)

Date : 31/08/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
 HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Ashok K. Srivastava, Adv.

For Respondent(s) Mr. Imtiaz Ahmed, Adv.
 Mrs. Naghma Imtiaz, Adv.
 Ms. Amra Moosavi, Adv.
 M/s. Equity Lex Associates

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by the learned counsel for the respondent, list the matters after ten weeks.

(Sapna Bisht)
Sr. P.A.

(Jaswinder Kaur)
COURT MASTER